

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 116
IB- 3392/(ND)/2019

IN THE MATTER OF:

Arihant Traders
Vs.
Giesecke and Devrient India Pvt. Ltd.

....Applicant

....Respondent

Order under Section 9 of IBC.

Order delivered on 27.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

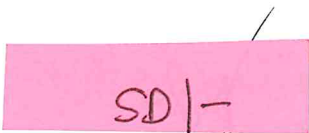
PRESENTS:

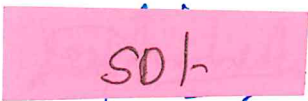
For the Applicant : Mr. Rohit Rathi, Adv.
For the Respondent :

ORDER

Learned Proxy Counsel for the Corporate Debtor states that arguing counsel is not available due to medical reason and seeks adjournment. Learned Counsel for the applicant states that he does not wish to object the personal difficulty of the counsel.

List on 24.02.2021.


SUMITA PURKAYASTHA
MEMBER (T)


DR. DEEPTI MUKESH
MEMBER (J)

Vaishali - 27.01.2021